

ITEM NO.3

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 8591/2012

(Arising out of impugned final judgment and order dated 16/9/2011
in Family Court Appeal No. 148 of 2009 passed by the High Court of
Bombay)

SHEHNAZ SANI

Petitioner(s)

VERSUS

ANWAR @ ARVIND RAMKRISHNA MUDBHATKAL

Respondent(s)

(with interim relief and office report)

[I.A. Nos. 4 and 3(Appln(s) for seeking permission to discharge
the advocate on record of petitioner)]

WITH

SLP(C) No. 8729/2012

(With Interim Relief and Office Report)

Date : 09/10/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Ms. Jyoti Mendiratta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Both the parties are present in person and they have
made the following statement:-

Signature Not Verified

Digitally signed by
Deepak Mansukhani

"In view of considering the present and

Date: 2014.10.18

12:48:49 IST

Reason:

future betterment of the daughters, we are of
the opinion that consent terms as entered by
the parties on 23rd August, 2014 are accepted by
us and order be passed accordingly as per law."

-2-

Affidavit of the parties dated 23rd August, 2014
annexing therewith terms, of which the parties have
settled the matters, is placed on record. These
special leave petitions are accordingly disposed of
with the direction that the parties will abide by the
terms of aforesaid settlement dated 23rd Augsut, 2014.
All pending IAs are disposed of accordingly.

(DEEPAK MANSUKHANI)

COURT MASTER

ITEM NO.3

(INDU BALA KAPUR)

COURT MASTER

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(DEEPAK MANSUKHANI)

COURT MASTER

(INDU BALA KAPUR)

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